

Foreign Fishing Vessels

4216. SHRI ANNASAHIB M.K. PATIL : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government have allowed mid-sea transfer of their catch by the fishing vessels for taking abroad by foreign partners of joint venture firms/companies; and

(b) the manner in which the quantum of fish transferred is determined?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) Yes, Sir.

(b) The quantum of fish transferred is determined on the basis of RBI guidelines on this subject. Exporters may submit certificates signed by the master of the vessel, indicating the composition of the catch, quantity, export value, date of transfer of catch etc., duly supported by a certificate from a Cargo Surveyor approved by Ministry of Commerce. RBI guidelines also lay down other supporting documents required for this purpose.

Agricultural Credit Plan

4217. SHRI E. AHAMED :
SHRI KODIKUNNIL SURESH :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Union Government have formulated the first ever five year agricultural credit plan recently; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b). The Planning Commission has constituted a Working Group on agricultural credit and cooperation, for the Ninth Five Year Plan, for the task of preparing a five year agricultural credit plan.

[Translation]

Accommodation Eligibility

4218. DR. BALIRAM : Will the PRIME MINISTER be pleased to state :

(a) the names of the former ministers and Members of Parliament living in big bungalows without fulfilling eligibility norms; and

(b) the time by which the Government propose to get these bungalows vacated?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) As per statement enclosed.

(b) The houses would be vacated on the Members being offered their entitled category of houses and no time schedule can be laid down for this purpose as offer of entitled accommodation depends on availability of appropriate type of vacancies with the Lok/Rajya Sabha House Committees and General Pool.

STATEMENT

Name of the former Ministers and Members of Parliament living in big Bungalows without fulfilling eligibility norms from General Pool.

S.No.	Name s/Shri	House No.	Type
1	2	3	4
1.	A.B.A. Ghani Khan Choudhury	12, Akbar Road,	VIII
2.	George Fernandes	3, K.M. Marg,	-do-
3.	Late Shri N.R. Mirdha	3, Safdarjung Road	-do-
4.	Sharad Yadav	9, Akbar Road	-do-
5.	Ashok Gehlot	3, Tyagraj Marg	-do-
6.	Taslimuddin	2, M.L.N. Place	-do-
7.	Shiv Raj Patil	20, Akbar Road	-do-
8.	Kalp Nath Rai	36, Aurangzed Road	-do-
9.	Kamaluddin Ahmed	9, Ashoka Road	-do-
10.	Madhav Rao Scindia	27, Safdarjung Road	-do-
11.	Col Ram Singh	6, Ashoka Road,	-do-
12.	Ajit Singh	18, Akbar Road,	-do-